



BF 988013

मध्य प्रदेश MADHYA PRADESH

Form 26
(See rule 4A)



AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONG WITH NOMINATION
PAPER BEFORE THE RETURNING OFFICER FOR BYE-ELECTION TO COUNCIL
OF STATES FROM MADHYA PRADESH

PART A

I, Dr. L.Murugan, Son of Loganathan, aged 44 years, resident of F-3, Aarthi Flats, No. 353, Gujji First Street, Annanagar (East) Chennai-600 102, a candidate at the above Bye-election, do hereby solemnly affirm and state on oath as under:-

- (1) I am a candidate set up by Bharatiya Janata Party
- (2) My name is enrolled in 21, Annanagar Assembly Constituency, Tamil Nadu, at Serial No. 1128 in Part No. 77.



529
100

20/09/2021

महाराष्ट्र 810 नमिनगण ए. 3, मध्य प्रदेश
नमिन 353, प्रदीप नमिनगण के 302
द्वारा

पेल्लु 43555550028



DHARMESH BHARGAVA
STAMP VENDOR
CIVIL COURT, BHOPAL
L.No. 498/01-02.



(3) My contact telephone number(s) is/are +91-9003222892 and my

e-mail id is: lmurugantnbjp@gmail.com and my social media account(s) are:-

- (i) Facebook:- MuruganTNBJP
- (ii) Twitter :- @Murugan_MoS
- (iii) Insta@murugan_tnbjp

(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

Sl. No.	Names	PAN	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return(in Rupees) for the last five Financial Years completed (as on 31 st March)
1.	Self	AMCP0590P	2020-21 2019-20 2018-19 2017-18 2016-17	(i) Rs. 29,86,150/- (ii) Rs. 29,18,501/- (iii) Rs. 25,99,175/- (iv) Rs. 5,12,921/- (v) Rs. 7,04,756/-
2.	Spouse (Dr.C KALAIYARASI)	BINPK5122P	2020-21 2019-20 2018-19 2017-18 2016-17	(i) Rs. 16,55,520/- (ii) Rs. 9,20,026/- (iii) Rs. 6,48,214/- (iv) Rs. 8,68,196/- (v) Rs. 6,65,427/-
3.	Dependent 1 (SON- M.K. DHARANEESH)	NO PAN allotted	NIL	(i) NIL (ii) NIL (iii) NIL (iv) NIL (v) NIL
4.	Dependent 2 (SON- M.K.INDRAJITH)	NO PAN allotted	NIL	(i) NIL (ii) NIL (iii) NIL (iv) NIL (v) NIL

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

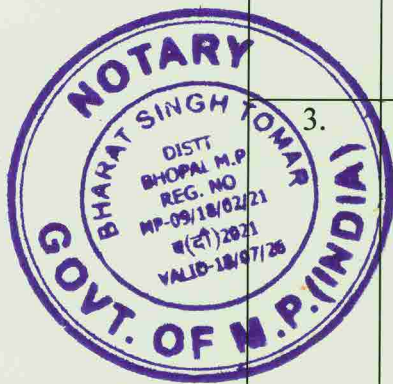
(5) Pending criminal cases

(i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

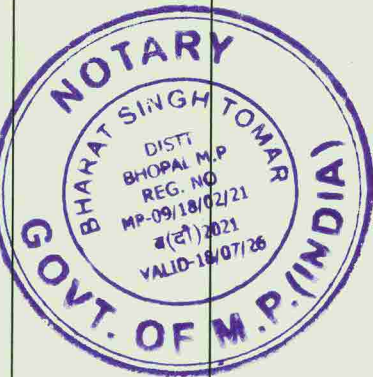
OR

(ii) The following criminal cases are pending against me: ✓

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

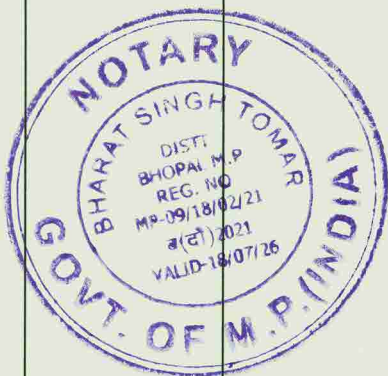


Table

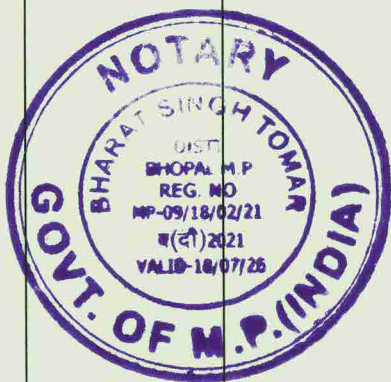
(a)	FIR No. with name and address of Police Station concerned	
		<p>1. FIR NO. 3975/2020 POLICE STATION – CHENGALPATTU DISTRICT-CHENGALPATTU (TAMIL NADU)</p> <p>2. FIR NO. 2727/2020 POLICE STATION –THIRUTANI DISTRICT-THIRUTANI (TAMIL NADU)</p> <p>3. FIR NO. 637/2020 POLICE STATION – THIRUVENNAINALLUR DISTRICT- VILLUPURAM (TAMIL NADU)</p> <p>4. FIR NO. 2039/2020 POLICE STATION –KALLAKURICHI DISTRICT-KALLAKURICHI (TAMIL NADU)</p> <p>5. FIR NO. 1334/2020 POLICE STATION – THIYAGATHIRUGAM DISTRICT- KALLAKURICHI (TAMIL NADU)</p> <p>6. FIR NO. 1240/2020 POLICE STATION –CUDDALORE PUTHUNAGAR DISTRICT-CUDDALORE (TAMIL NADU)</p> <p>7. FIR NO. 1359/2020 POLICE STATION – APPANTHIRUPATHI DISTRICT-MADURAI (TAMIL NADU)</p> <p>8. FIR NO. 1552/2020 POLICE STATION –PALANI DISTRICT- DINDIGUL (TAMIL NADU)</p> <p>9. FIR NO. 1303/2020 POLICE STATION –KARUR TOWN DISTRICT-KARUR (TAMIL NADU)</p> <p>10. FIR NO. 1071/2020 POLICE STATION –ERODE NORTH DISTRICT-ERODE (TAMIL NADU)</p> <p>11. FIR NO. 982/2020 POLICE STATION –HOSUR TOWN DISTRICT-HOSUR (TAMIL NADU)</p> <p>12. FIR NO. 1548/2020 POLICE STATION –SALEM CITY- SOORAMANGALAM, DISTRICT- SALEM (TAMIL NADU)</p> <p>13. FIR NO. 1323/2020 POLICE STATION –COIMBATORE CITY-RATHINAPURI DISTRICT-COIMBATORE (TAMIL NADU)</p>

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		<p>14. FIR NO. 1660/2020 POLICE STATION –CHENNAI CITY- ESPLANADE, DISTRICT-CHENNAI (TAMIL NADU)</p> <p>15. FIR NO. 1661/2020 POLICE STATION - CHENNAI CITY- ESPLANADE, DISTRICT-CHENNAI (TAMIL NADU)</p> <p>16. FIR NO. 532/2020 POLICE STATION - CHENNAI CITY- MAMBALAM, DISTRICT-CHENNAI (TAMIL NADU)</p> <p>17. FIR NO. 792/2020 POLICE STATION - CHENNAI CITY- CMBT, DISTRICT-CHENNAI (TAMIL NADU)</p> <p>18. FIR NO. 5701/2020 POLICE STATION - CHENNAI CITY- THIRUVOTTIYUR, DISTRICT- CHENNAI (TAMIL NADU)</p> <p>19. FIR NO. 797/2020 POLICE STATION - CHENNAI CITY- CMBT, DISTRICT-CHENNAI (TAMIL NADU)</p> <p>20. FIR NO. 738/2020 POLICE STATION - CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU)</p> <p>21. FIR NO. 739/2020 POLICE STATION - CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU)</p> <p>22. FIR NO. 740/2020 POLICE STATION - CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU)</p> <p>23. FIR NO. 1505/2020 POLICE STATION – MADURAI CITY- THIRUPARANKUNDRAM, DISTRICT-MADURAI (TAMIL NADU)</p>
(b)	Case No. with Name of the Court	CHARGE SHEET NOT FILED IN ALL 23 CASES
(c)	Section(s) of concerned Acts/Codes involved in respective FIRs	<p>1. FIR No. 3975/2020 UNDER SECTION 143,270 OF IPC AND SECTION 51(b) OF DISASTER MANAGEMENT ACT.</p> <p>2. FIR No. 2727/2020 UNDER SECTION 143, 341, 188, 269, 270 OF IPC AND SECTION 51 OF DISASTER MANAGEMENT ACT.</p> <p>3. FIR No. 637/2020 UNDER SECTION 143, 188 AND 269 OF IPC</p> <p>4. FIR No. 2039/2020 UNDER SECTION 143, 269 OF IPC AND SECTION 51 OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES</p>



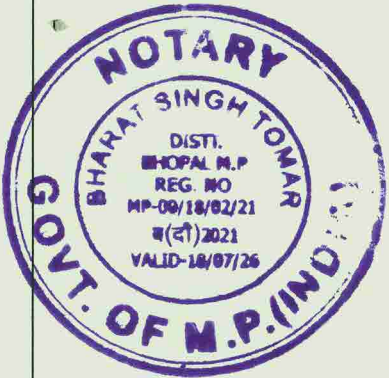
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ACT.

5. FIR No. 1334/2020 UNDER SECTION 143, 188 OF IPC AND SECTION 51 OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT.
6. FIR No. 1240/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND SECTION 51 OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT.
7. FIR No. 1359/2020 UNDER SECTION 143, 188 AND 290 OF IPC
8. FIR No. 1552/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.
9. FIR No. 1303/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.
10. FIR No. 1071/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION 51(b) OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 4 OF T.N.OPEN PLACES (PREVENTION OF DISFIGUREMENT) ACT.
11. FIR No. 982/2020 UNDER SECTION 188 AND 270 OF IPC AND SECTION 134 OF T.N. PUBLIC HEALTH ACT.
12. FIR No. 1548/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION 51-B OF DISASTER MANAGEMENT ACT AND SECTION 2 AND 3 OF EPIDEMIC DISEASES ACT AND SECTION 4 OF T.N.OPEN PLACES (PREVENTION OF DISFIGUREMENT) ACT.
13. FIR No. 1323/2020 UNDER SECTION 143, 341 AND 269 OF IPC
14. FIR No. 1660/2020 UNDER SECTION 143 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.
15. FIR No. 1661/2020 UNDER SECTION 143 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.
16. FIR No. 532/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND 3 OF EPIDEMIC DISEASES ACT AND SECTION 51 (b) OF DISASTER MANAGEMENT ACT
17. FIR No. 792/2020 UNDER SECTION 147, 148 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.
18. FIR No. 5701/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.

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		<p>19. FIR No. 797/2020 UNDER SECTION 147, 148 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.</p> <p>20. FIR No. 738/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 41 (6) OF CITY POLICE ACT</p> <p>21. FIR No. 739/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 41(6) T.N.CITY POLICE ACT.</p> <p>22. FIR No. 740/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 41(6) T.N.CITY POLICE ACT.</p> <p>23. FIR No. 1505/2020 UNDER SECTION 269 AND 270 OF IPC</p>
(d)	Brief description of offence	ALL 23 CASES RELATE TO VIOLATION OF LAWS DURING PUBLIC PROTEST
(e)	Whether charges have been framed (mention YES or NO)	NO
(f)	If answer against (e) above is YES, then give the date on which charges were framed	NOT APPLICABLE
(g)	Whether any Appeal / Application for revision has been filed against the proceedings (Mention YES or NO)	NOT APPLICABLE

(6) Cases of conviction

- ☒ (i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

- (ii) I have been convicted for the offences mentioned below:
(If the candidate has been convicted, then tick this alternative and score off alternative

(i) above, and give details in the Table below)

Table

(a)	Case No.	NOT APPLICABLE
(b)	Name of the Court	NOT APPLICABLE
(c)	Sections of Acts / Codes involved	NOT APPLICABLE
(d)	Brief description of offence for which convicted	NOT APPLICABLE
(e)	Dates of orders of conviction	NOT APPLICABLE
(f)	Punishment imposed	NOT APPLICABLE
(g)	Whether any Appeal has been filed against conviction order (Mention YES or No)	NOT APPLICABLE

Signature

(h)	If answer to (g) above is YES, give details and present status of appeal	NOT APPLICABLE
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(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

Note:

1. Details should be entered clearly and legibly in **BOLD** letters.
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

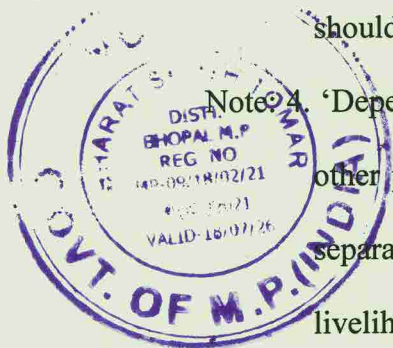
Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

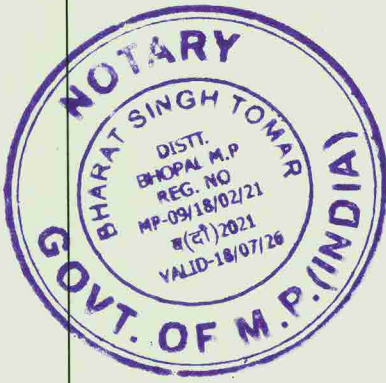


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S. No.	Description	Self	Spouse (Dr.C KALAIYARASI)	Dependent-1 M.K.DHARANEESH	Dependent-2 M.K.INDRAJITH
(i)	Cash in hand	Rs. 60,000/-	Rs. 85,000/-	NIL	NIL
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	<p>(1)Axis Bank-Anna Salai SB A/c No. - 168010100216500 Amount- Rs. 82,097.68/-</p> <p>(2)Canara Bank- Khan Market, New Delhi-3 SB A/c No. - 90432010114503, Amount- Rs.14,43,718/-</p> <p>(3)State Bank of India Parliament Branch, New Delhi SB A/c No. - 40352638251 Amount- Rs. 3,99,014.50/-</p> <p>(4)Canara Bank (Syndicate Bank)- Khan Market, New Delhi-3 FD A/c No. - 904340500612 Date: 14-06-2020 Amount- Rs. 10,00,000/-</p> <p>(5)Canara Bank (Syndicate Bank)- Khan Market, New Delhi-3 FD A/c No. - 140001290840 Date: 04-02-2021 Amount- Rs. 10,00,000/-</p>	<p>(1) State Bank of India –Kilpauk Branch, Chennai SB A/c No. - 11073707161 Amount- Rs. 5,14,733.69/-</p> <p>(2)State Bank of India –Kilpauk Branch, Chennai FD A/c No. - 31073693023 Date: 26-02-2010 Amount- Rs. 1,00,000/-</p> <p>(3)State Bank of India –Kilpauk Branch, Chennai FD A/c No. - 31646652146 Date: 26-02-2011 Amount- Rs. 1,400/-</p> <p>(4)State Bank of India –Kilpauk Branch, Chennai FD A/c No. - 34739890423 Date: 26-02-2015 Amount- Rs. 55,000/-</p>	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	<p>LIC India Policy No.</p> <p>Date : 28.09.2013 7080322281 Rs. 1,00,000/-</p> <p>Date : 28.09.2013 7080322282 Rs. 1,00,000/-</p>	<p>LIC India Policy No.</p> <p>Date: 28.10.2006 702735403 Rs. 5,00,000/-</p> <p>Date: 26.03.2012 719824757 Rs. 2,50,000/-</p>	<p>LIC Policy 702735398 Rs. 1,00,000/-</p> <p>719824757 Rs. 2,50,000/-</p>	<p>LIC Policy 705072325 Rs. 1,00,000/-</p>



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		Date : 28.09.2013 7080322283 Rs. 1,00,000/- Date : 28.09.2013 7080322284 Rs. 1,00,000/- Date : 28.09.2013 7080322285 Rs. 1,00,000/- Date : 24.09.2016 708574938 Rs. 5,00,000/- Date : 28.11.2019 318835974 Rs. 3,00,000/- Date : 28.11.2019 318835950 Rs. 7,00,000/- Kotak Life Insurance Policy No. Date : 05.12.2019 09412946 Rs. 19,12,000/- Max Life Life-Perfect Partner Super -20 Pay Date : 23.03.2015 Policy No. 106042310 Rs. 3,26,846/-	Date: 22.02.2017 708627946 Rs. 5,00,000/- Date: 28.11.2019 318835969 Rs. 15,00,000/- SBI Life Insurance Date : 05.10.2019 2K524837902 Rs. 3,85,000/-		
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number. etc. year of purchase and amount)	Maruti Suzuki Swift TN 02 BA 8959 Year-2014 Price-Rs. 6,80,000/-	Honda Activa TN 02 BE 7608 Year-2016 Price-Rs. 52,000/-	NIL	NIL
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	Gold Jewels-240 Grams Value – Rs. 10,00,000/-	Gold Jewels-720 Grams Value – Rs. 30,00,000/-	NIL	NIL
(viii)	Any other assets such as value of claims/interest	NIL	NIL	NIL	NIL
(ix)	Gross Total value	Rs. 99,03,676.18/-	Rs. 69,43,133.69/-	Rs. 3,50,000/-	Rs. 1,00,000/-

Signature

a. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

S. No	Description	Self	Spouse	Dependent-1	Dependent-2
(i)	<u>Agricultural Land</u>	1. Survey No.	NIL	NIL	NIL
	Location(s)	326/1, 326/3,			
	Survey number(s)	326/9, 347/1,			
		347/2, 348/3,			
		348/6, 350/5,			
		350/9, 326/2,			
		326/6A, 326/6B,			
		326/6C, 326/6D,			
		326/6E, 326/8,			
		326/10, 347/3-6,			
		348/1, 348/4,			
		350/4, 350/8,			
		Village-			
		Keelsathambur,			
		District-Namakkal			
		(Tamil Nadu)			
		2. Survey No.			
		161/8A, Village-			
		Ponneri, District –			
		North Chennai,			
		Tamil Nadu			
	Area (total measurement in acres)	1. 1/3 rd share in 11.5 acres	NIL	NIL	NIL
		2. 44 Cents			
	Whether inherited property (Yes or No)	NO	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	1. 26.02.2020 2. 03.05.2017	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	1. Rs. 8,00,000/- 2. Rs. 9,17,000/-	NIL	NIL	NIL



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	Any Investment on the land by way of development, construction etc.	Rs. 5,00,000/-	NIL	NIL	NIL
	Approximate Current market value	1. Rs. 12,00,000/- 2. Rs. 20,00,000/-	NIL	NIL	NIL
(ii)	<u>Non-Agricultural Land</u> Location(s) Survey number(s)	NIL	Survey No. 683/4A3, Village-Navani, District-Namakkal, Tamil Nadu	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	5717 ½ Sq.Ft	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NO	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	02.07.2020	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	Rs. 5,73,000/-	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	Rs. 7,00,000/-	NIL	NIL
(iii)	<u>Commercial Buildings</u> (including apartments) -Location(s) -Survey number(s)	NIL	NIL	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL
	Built-up Area (total measurement in sq.ft.)	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL
	Any Investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL	NIL
(iv)	<u>Residential Buildings</u> (including apartments): -Location (s) -Survey number(s)	T. S. No. 31 part Ayanavaram, Chennai (Tamil Nadu)	T. S. No. 31 part Ayanavaram, Chennai (Tamil Nadu)	NIL	NIL

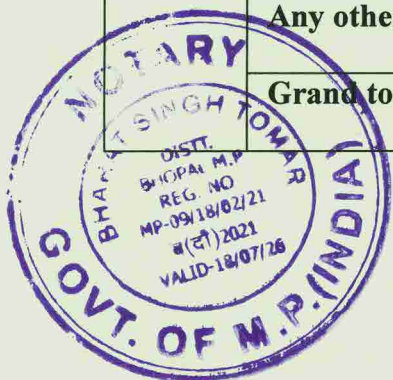
Deviyani

	Area (Total measurement in sq. ft)	½ Undivided share of 394.91 Sq Ft.	½ Undivided share of 394.91 Sq Ft.	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	½ share of 720 Sq Ft.	½ share of 720 Sq Ft.	NIL	NIL
	Whether inherited property (Yes or No)	NO	NO	NIL	NIL
	Date of purchase in case of self – acquired property	12.10.2015	12.10.2015	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	Rs. 28,00,000/-	Rs. 28,00,000/-	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL
	Approximate current market value	Rs. 37,50,000/-	Rs. 37,50,000/-	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL
(vi)	Total of current market value of (i) to (v) above	Rs. 69,50,000/-	Rs. 44,50,000/-	NIL	NIL

(2) I give herein below the details of liabilities/dues to public financial institutions and government:-

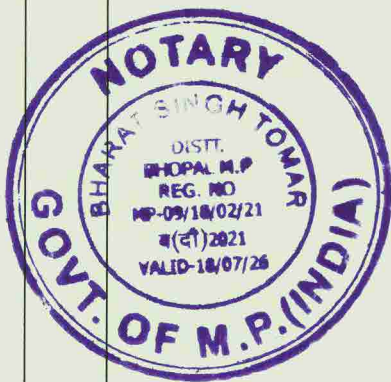
Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or Financial Institution, Amount outstanding, Nature of loan	NIL	NIL	NIL	NIL
	Loan or dues to any other individuals/ entity other than mentioned above. Name(s), Amount outstanding, nature of loan	NIL	NIL	NIL	NIL
	Any other liability	NIL	NIL	NIL	NIL
	Grand total of liabilities	NIL	NIL	NIL	NIL



Ramprasad

(ii)	<u>Government Dues:</u> Dues to departments dealing with Government accommodation	<p>(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election ?</p> <p>(B) If answer to (A) above is YES, the following declaration may be furnished namely:-</p> <p>(i) The address of the Government accommodation:</p> <p style="text-align: center;">House ID 352441, 5A New Moti Bagh, Block No. 3, B-5, Fifth Floor, New Delhi (Accommodation has already been vacated on 24.07.2020)</p> <p>(ii) There is no due payable in respect of above Government accommodation, towards-</p> <p>(a) rent; (b) electricity charges; (c) water charges; and (d) telephone charges as on date</p> <p>[the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter].</p> <p>Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.</p>			YES/NO (Pl. tick the appropriate alternative)
(iii)	Dues to department dealing with Government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL
		Self	Spouse	Dependent-1	Dependent-2
(iv)	Income Tax dues	NIL	NIL	NIL	NIL
(v)	GST dues	NIL	NIL	NIL	NIL



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(vi)	Municipal/Property tax dues	NIL	NIL	NIL	NIL
(vii)	Any other dues	NIL	NIL	NIL	NIL
(viii)	Grand total of all Government dues	NIL	NIL	NIL	NIL
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NIL	NIL	NIL	NIL

(3) Details of profession or occupation:

- (a) Self :- Agriculturist
(b) Spouse :- Doctor

(9A) Details of source(s) of income:

- (a) Self : Agriculture
(b) Spouse: Doctor
(c) Source of income, if any, of dependents,.....N.A.....

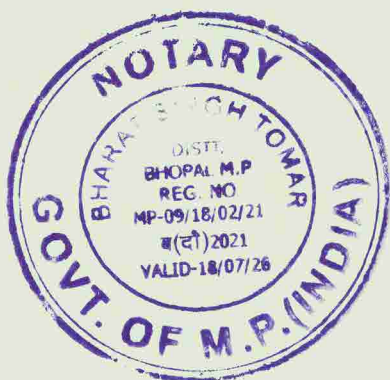
(9B) Contracts with appropriate Government and any public company or companies

- (a) details of contracts entered by the candidate..... N.A
(b) details of contracts entered into by spouse N.A
(c) details of contracts entered into by dependents N.A
(d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest N.A
(e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners N.A
(f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share N.A

(4) My educational qualification is as under:

Degree of Doctor of Philosophy (Law), University of Madras, 2019

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)



Devi Singh

PART - B
ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART - A:

1.	Name of the candidate		Dr. L.Murugan, Son of Loganathan,		
2.	Full postal address		F-3, Aarthi Flats, No. 353, Gujji First Street, Annanagar (East) Chennai-600 102		
3.	Number and name of the constituency and State		21, Annanagar Assembly Constituency, Tamil Nadu		
4.	Name of the political party which set up the candidate (otherwise write 'Independent')		Bharatiya Janata Party		
5.	Total number of pending criminal cases		23 cases		
6.	Total Number of cases in which convicted		NOT APPLICABLE		
7.		PAN of	Year for which last Income Tax Return filed	Total Income Shown	
	(a) Candidate	AMCP0590P	2020-21	Rs. 29,86,150/-	
	(b) Spouse	BINPK5122P	2020-21	Rs. 16,55,520/-	
	(c) Dependent No.1	NIL	NIL	NIL	
	(d) Dependent No.2	NIL	NIL	NIL	
8.	Details of Assets and Liabilities (including offshore assets) in rupees				
	Description	Candidate	Spouse	Dependent-1	Dependent-2
A.	Moveable Assets (Total value)	Rs. 99,03,676.18/-	Rs. 69,43,133.69/-	Rs. 3,50,000/-	Rs. 1,00,000/-
B.	Immovable Assets				
I	Purchase Price of self-acquired immovable property	Rs. 45,17,000/-	Rs. 33,73,000/-	NIL	NIL
II	Development/const ruction cost of immovable property after purchase (if applicable)	Rs. 5,00,000/-	NIL	NIL	NIL
III	Approximate Current Market Price	Rs. 69,50,000/-	Rs. 44,50,000/-	NIL	NIL
	(a) Self-acquired assets (Total Value)	Rs. 69,50,000/-	Rs. 44,50,000/-		
	(b) Inherited assets (Total Value)	NIL	NIL		
9.	Liabilities	NIL	NIL	NIL	NIL
	(i) Government dues (Total)	NIL	NIL	NIL	NIL

Summary

	(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	NIL	NIL
10.		Liabilities that are under dispute				
	(i)	Government dues (Total)	NIL	NIL	NIL	NIL
	(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	NIL	NIL
11.		Highest educational qualification: Degree of Doctor of Philosophy (Law), University of Madras, 2019 (Give details of highest School /University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)				

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Bhopal on 21.09.2021 .


DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

Note: 4. The affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.



IDENTIFIED BY
NAME Shriley Raj Saxena
ADDRESS District Court Bhopal
SIGNATURE [Signature]

SWORN BEFORE ME THE
WITHIN NAMED
[Signature] 21/9/21 Note - 213
BHARAT SINGH TOMAR Page No - 32
NOTARY & ADVOCATE
BHOPAL M.P. INDIA

**Additional affidavit to be submitted by
candidates**

Election to Council of States, from Madhya Pradesh.

I, **Dr. L.Murugan**, Son of **Loganathan**, aged 44 years, resident of **F-3, Aarthi Flats, No. 353, Gujji First Street, Annanagar (East) Chennai-600 102**, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

1. I had been allotted the following govt. accommodation :-

House ID 352441, 5A New Moti Bagh, Block No. 3, B-5,
Fifth Floor, New Delhi
(Accommodation has already been vacated on 24.07.2020)

during the period of last 10 years prior to the date of notification of the current election, and there are no arrears of any dues to be paid towards rent for the accommodation or any arrears to the agencies providing electricity, water and telephone at the said accommodation as on 15.09.2021.

2. "No dues certificates" form the agencies concerned are attached hereto.

VERIFICATION

I, the deponent above named, do hereby verify and declare that the above statements are correct to the best of my knowledge, and no part of it is false.

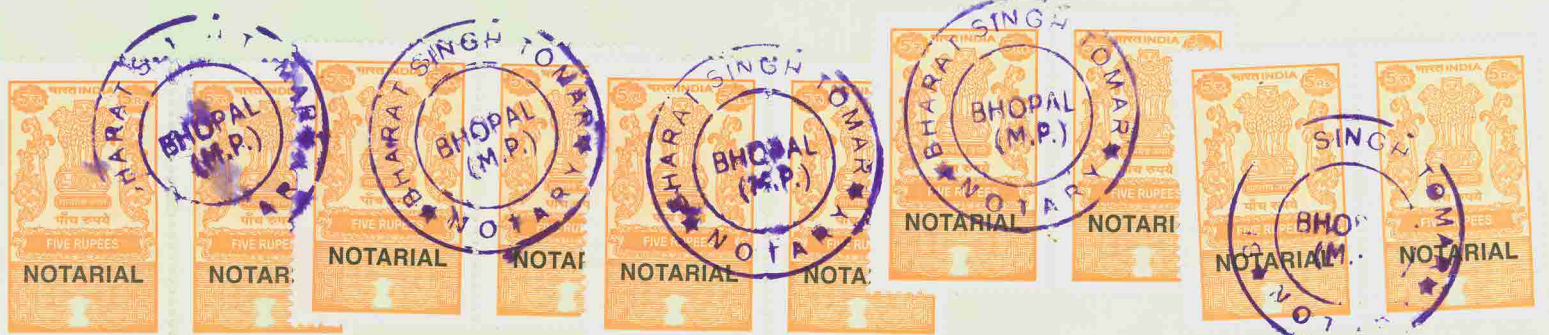
Verified at Bhopal on 21.09.2021


DEPONENT



IDENTIFIED BY
NAME Shree Raj Saxena
ADDRESS Ardra Colony, Bhopal
SIGNATURE [Signature]

**SWORN BEFORE ME THE
WITHIN NAMED**
[Signature] 21/9/21 Sim 214
BHARAT SINGH TOMAR
NOTARY & ADVOCATE
BHOPAL M.P. INDIA 32



SC

சான்றிதழ் எண்:
Certificate No.மாவட்ட குறியீடு எண்:
District Code:வட்ட குறியீடு எண்:
Taluk Code:கிராமக் குறியீடு எண்:
Village Code:

0	6
0	9
6	5

3964

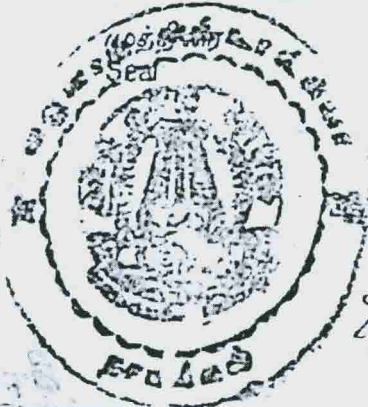
சாதிச்சான்றிதழ்
COMMUNITY CERTIFICATE

_____ கிராமம் _____ மாவட்டம் _____ வட்டம்
_____ கிராமம் / நகரம், திரு / திருமதி / செல்வன் /
செல்வி _____, தகப்பனார் /
சகலவர் பெயர் _____, அருங்குடியர்
வகுப்பைச் சார்ந்தவர். தாழ்த்தப்பட்டோர் மற்றும் பழங்குடியினர் உத்தரவுகள்
(திருத்தப்பட்ட) சட்டம், 1976, வரிசை எண் _____ 5 _____ படி தாழ்த்தப்பட்ட
பிரிவினைச் சார்ந்தவர் என சான்றளிக்கப்படுகிறது.

This is to Certify that L. PURUGAN Son/Daughter of
LOGANATHAN of KONUR Village/Town
NAMAKKAL Taluk SALEM District of the State of
Tamil Nadu belongs to AIYANASAMUDAY Community, which is recognised
as a Scheduled Caste as per The Scheduled Caste and Scheduled Tribe Orders
(Amendment) Act 1976, vide Serial No.5.....

2. திரு / திருமதி / செல்வன் / செல்வி _____
என்பவரும் அவருடைய குடும்பத்தினரும் தமிழ்நாட்டில் _____
மாவட்டத்தில் _____ வட்டத்தில் _____
கிராமத்தில் / நகரத்தில் வசித்து வருகிறார்கள் என சான்றளிக்கப்படுகிறது.

2. It is certified that L. PURUGAN and his/her family ordinarily
reside(s) at KONUR Village/Town NAMAKKAL
Taluk SALEM District of Tamil Nadu.



கையொப்பம்:

Signature:

நாள்:

Date:

TAHSILDAR,

Namakkal.

தனி எழுத்துகளில் பெயர்:

Name in Capital Letters:

பதவிப் பெயர்:

Designation:

Self attested
Deputy

Zone-8 Elec/extract 1 /1630/2021

Office of the Electoral Registration Officer
No.21 Anna Nagar Assembly Constituency
And Zonal Office , Zone-8,
Greater Chennai Corporation,
Shenoy Nagar, Chennai-600030.

Dated : 16.09.2021

To,

Mr. Murugan
S/o : Loganathan
No 353, Gujji 1st Cross Street,
Anna Nagar East,
Chennai – 600102.

Sir,

Sub: Assembly Constituency Electoral Roll 2021 – No.21 Anna Nagar Assembly Constituency
Extract of Electoral Roll 2021-Details given - regarding.

Ref: Your Application dated 16.09.2021

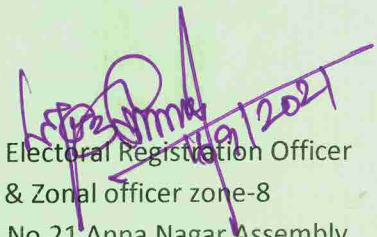
With reference to your application for copy of Electoral roll 2021, I furnish below the
Extract of the Electoral roll in respect of your name in No.21 Anna Nagar Assembly Constituency.

Name of the Assembly Constituency - No.21 Anna Nagar Assembly Constituency

Part no. - 77

Door no . and Name of the street - No: 353, Gujji 1st Cross Street, Anna Nagar East,
Chennai -6000102.

S.No	Door No	Name of Elector	Relative Name	Relation ship	Age	Sex	Epic No
1128	353	Mr. Murugan	Loganathan	Father	43	Male	SRB0320689


Electoral Registration Officer
& Zonal officer zone-8
No.21 Anna Nagar Assembly
Constituency, Chennai-30

Office of the Electoral Registration Officer
No.21 Anna Nagar Assembly Constituency
And Zonal Office , Zone-8,
Greater Chennai Corporation,
Shenoy Nagar, Chennai-600030.

Dated : 10.03.2021

To,
Mr. Murugan
S/o : Loganathan
No 353, Gujji 1st Cross Street,
Anna Nagar,
Chennai – 600102.

Sir,

Sub: Assembly Constituency Electoral Roll 2021 – No.21 Anna Nagar Assembly Constituency
Extract of Electoral Roll 2021-Details given - regarding.

Ref: Your Application dated 05.03.2021

With reference to your application for copy of Electoral roll 2021, I furnish below the
Extract of the Electoral roll in respect of your name in No.21 Anna Nagar Assembly Constituency.

Name of the Assembly Constituency - No.21 Anna Nagar Assembly Constituency

Part no. - 77

Door no. and Name of the street - No: 353, Gujji 1st Cross Street, Anna Nagar,
Chennai -600102.

S.No	Door No	Name of Elector	Relative Name	Relation ship	Age	Sex	Epic No
1128	353	Mr. Murugan	Loganathan	Father	43	Male	SRB0320689

[Signature]
Electoral Registration Officer
& Zonal officer zone-8
No.21 Anna Nagar Assembly
Constituency, Chennai-30

[Signature]
10/3/21

V.R. No. 356417

Government of India
Directorate of Estates
Nirman Bhawan, New Delhi
HOUSE VACATION REPORT

24-07-2020

Service Center NBCC SERVICE CENTRE, NEW MOTI BAGH COMPLEX - 110023

Sub-Division

Circle

Division

Phone No. 011-24108931

Zone

Email ID nbcc-arbitr-em@gmail.com

House Details

HDD	House Type	Locality	Sector	Block	House No.	Floor	Plot
352441	6A	NEW MOTI BAGH		3	B-5	5	GP

Occupant Details

Allottee L MURUGAN

Registration No. 10220951

Designation VICE CHAIRPERSON

Department NATIONAL COMM. FOR SC & O (ADMIN) LOK NAYAK BHAVAN, KHAN MARKET, N. DELHI

Vacation Details

Date of Vacation: 24-07-2020

Time of Vacation FORENOON

Reason for Vacation SURRENDERED BY ALLOTTEE

Clearance Details

S. No.	Items	Yes / No
1	ELECTRICAL	YES
2	GAS	YES

Recovery Details

S. No.	Items	Amount (Rs.)
--------	-------	--------------

Total

Physical Condition of House

Whether the house is immediately habitable? YES

If no, the time required for making it habitable (in days)

If no, then major or minor repair

Date :

Signature of Allottee / Representative

Date :

Signature of AE / JE of CPWD / NBCC Service Centre
with Office Seal